

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.484/TT/2019

Dated : 17.3.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of 2014-19 period and determination of tariff for 2019-24 period for 2nos. of assets under “Supplementary Transmission System associated with Vallur TPS” in Southern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 1.4.2020.

2. Clarify/submit the following information:-

- i. IDC discharged statement for Asset-I and II.
- ii. Element-wise Plant & Machinery cost upto cut-off date for the purpose of computation of allowable initial spares clearly excluding IDC, IEDC, land cost, cost of civil works and any other costs such as equipment installation etc.
- iii. Whether entire scope under the “Supplementary Transmission System associated with Vallur TPS” is completed. Specify whether entire scope is covered under the instant petition.
- iv. With regard to additional capitalization claimed during 2014-15 to 2018-19, submit details in the following format for all assets covered in the instant petition:-

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge (year-wise)		Reversal (year-wise)		Additional Liability Recognized	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	2014-19 Period		

